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GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 20 /(2004-2009)  
NEW DELHI DATED THE 28<sup>th</sup> JANUARY, 2005

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Paragraph 2.1 and 2.29 of the Foreign Trade Policy, 2004-2009 as amended from time to time, the Central Government hereby makes the following amendments in the Schedule 2 of ITC(HS) Classification of Export and Import items, 2004-2009:-

In Chapter 25 of Schedule 2, the following may be added after export licensing note (a) :-

- (b) For the financial year 2005-2006  
(on annual basis)

Stone Aggregate: 1,90,000 MT  
River Sand: 2,10,000 MT

2. This issues in Public interest.

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(K.T. CHACKO)  
DIRECTOR GENERAL OF FOREIGN TRADE  
AND EX- OFFICIO ADDITIONAL SECRETARY TO THE GOVT OF INDIA

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